

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 04.12.2013

CP No. 60/2013 (OA No. 295/2013)

Mr. Nand Kishore, counsel for petitioners.
Mr. Anupam Agarwal, counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the respondents submitted a compliance report today, which was vehemently opposed by the learned counsel for the applicants.

We have carefully perused the order dated 09.04.2013 passed by this Tribunal in OA No. 295/2013. Vide this order dated 09.04.2013, the respondents were directed to consider and decide the representation of the applicants dated 01.04.2013 (Annexure A/1 of OA) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of the order. Time for compliance of the order in question was extended by this Tribunal vide order dated 19.09.2013. Now, the respondents have passed a speaking order, copy of which has been enclosed by a forwarding letter dated 05.08.2013 (Annex. CPR/2).

We are fully satisfied that the substantial compliance of the order of the Tribunal dated 09.04.2013 in OA No. 295/2013 has been made by the respondents. Therefore, the Contempt Petition does not survive and the same is dismissed. Notices issued earlier to the respondents are discharged.


(ARVIND ROHEE)
JUDICIAL MEMBER


(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat